COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 45 of 2015

Dated : 19th October, 2015

Present: **Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**
Hon'ble Mr.T. Munikrishnaiah, Technical Member

In the matter of :

Association of Approved & Classified Hotels of Kerala **…Appellant(s)**
Versus
Kerala State Electricity Regulatory Commission &Anr. **…Respondent(s)**

Counsel for the Appellant(s) : Mr.Ramesh Babu, Sr. Adv.
Mr.Jamesh P. Thomas

Counsel for the Respondent(s) : Mr.Ramesh Babu M.R. for R-1
Mr. M. T. George for R-2

O R D E R

Learned counsel for the parties are agreed that this matter is covered against the Appellant by the judgment of this tribunal in ***Appeal No. 260 of 2014*** dated 30th April, 2015 in ***Association of Approved and Classified Hotels of Kerala Vs. KSERC & Anr.***

Learned Counsel for the parties are further agreed that hence this appeal can be disposed of in terms of the said Judgment. Hence, the present appeal is dismissed in terms of the judgment in Appeal No. 260 of 2014 dated 30th April, 2015.

(T. Munikrishnaiah)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Pr/jps